

(b) and (c). The report of the Commission is awaited.

Grievances of Shore Labour

115. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 607 on the 5th April, 1967 and state:

(a) whether the Court of Inquiry to go into the grievances of the "B" category Shore Labour under various Port Trusts has now completed its work and submitted its recommendations; and

(b) if so, Government's reaction thereto?

The Minister of Labour and Rehabilitation (Shri Hathl): (a) Not yet.

(b) Does not arise.

"May Day" as Paid Holiday

116. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that some of the State Governments have issued orders declaring 'May Day' as a paid holiday; and

(b) if so, whether representations have been made to the Central Government to declare 'May Day' as a paid holiday?

The Minister of Labour and Rehabilitation (Shri Hathl): (a) Information is being collected from the State Governments and will be laid on the Table of the House.

(b) A copy of a Resolution purporting to have been passed by the Christian Workers of Bangalore at a meeting held on 1st May 1967 requesting the Central Government and the Government of Mysore to declare the 1st May every year as a General Holiday was received.

Dearness Allowance paid to Tea Plantation Workers

117. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Central Wage Board for Tea Plantations Industry had recommended linking of dearness allowance with all-India Cost of Price Index numbers;

(b) if so, what is the dearness allowance admissible to tea plantation workers on the basis of rise in the Cost of Price Index number in 1966; and

(c) whether Government have taken steps to secure the implementation of the higher dearness allowance by the tea plantation industry?

The Minister of Labour and Rehabilitation (Shri Hathl): (a) Yes, Sir.

(b) The formula for calculation for dearness allowance along with the summary of the other recommendations was published in the Government Resolution No. WB-3(4)/66 dated the 4th June, 1966. The cost of living index number is also published regularly and calculations of the factual amount admissible as Dearness Allowance from time to time can be made by the parties concerned.

(c) The State Governments have been requested to look into any complaints regarding the implementation of the recommendations.

Retrenchment in Foreign Oil Companies

118. **Dr. Ranen Sen:**
Shri Indrajit Gupta:
Shri Dhireswar Kalita:
Shri B. K. Modak:
Shri Umanath:
Shri Bhagaban Das:
Shri Ganesh Ghosh:
Shri Mohammad Ismail:
Shri S. M. Banerjee:
Shri Madhu Limaye:

Shri K. N. Tiwary:
Shri Kameshwar Singh:
Shri J. H. Patel:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the foreign oil companies in India are still resorting to retrenchment of workers in the name of voluntary retirements;

(b) whether Government have received any representation from the workers regarding this; and

(c) if so, the action taken in the matter?

The Minister of Labour and Rehabilitation (Shri Bathi): (a) and (b). Representations were received from the workers' organisations alleging retrenchment of workers in the name of voluntary retirement schemes.

(c) A meeting of the representatives of workers and employers concerned was convened on April 28, 1967 to discuss the issues relating to job security in foreign oil companies. There was no agreement between the parties at the meeting, but certain suggestions that were made in the course of the discussions are under the consideration of the Government.

Holidays in Central Govt. Offices

119. **Shri B. S. Sharma:**
Shri Onkar Lal Berwa:
Shri A. B. Vajpayee:
Shri Sharda Nand:
Shri J. B. Singh:
Shri Bharat Singh Chauhan:
Shri Ranjit Singh:
Shri Manibhai J. Patel:
Shri Yashpal Singh:
Shri S. C. Samant:
Shri Bhogendra Jha:
Shri K. M. Madhukar:
Shri A. K. Gopalan:
Shrimati Suseela Gopalan:
Shri K. Ramani:

Shri D. C. Sharma:
Shri Hukam Chand Kachwal:
Shri Onkar Singh:
Shri Deven Sen:
Shri Madhu Limaye:
Shri Bedabrata Barua:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have since considered the question of closed holidays, restricted holidays and other holidays *de novo*;

(b) whether Government have also considered the question of reducing the working hours when the Emergency is lifted; and

(c) if so, the details thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) to (c). The whole question regarding holidays and office hours was considered by Government and it was decided that the existing pattern of holidays and working hours should continue for the time being. However, the matter is under negotiation with the National Council set up under the scheme for Joint Consultative Machinery and Compulsory Arbitration for Central Government employees.

Education Commission Report

120. **Shri B. S. Sharma:**
Shri Onkar Lal Berwa:
Shri Madhu Limaye:
Shri George Fernandes:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri Ram Kishan Gupta:
Shri N. S. Sharma:
Shri Sharda Nand:
Shri Brij Bhushan Lal:
Shri A. B. Vajpayee:
Shri Swell:
Shri B. S. Vidyarathi:
Shri Kanwar Lal Gupta:
Dr. Karni Singh:
Shri B. K. Mirra:
Shri Khar Singh: